

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.35/RP/2017

Subject :Petition for review of the order dated 31.7.2017 in Petition No. 154/MP/2015 under Section 94 of the Electricity Act, 2003 read with Order 47 Rule 1 of the CPC and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 15.2.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Gujarat UrjaVikas Nigam Limited

Respondent : Adani Power Limited

Parties present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Ms. Anushree Bardhan, Advocate, GUVNL
Shri Amit Kapur, Advocate, APL
Ms. Abiha Zaidi, Advocate, APL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the respondent has filed an additional affidavit to place on record the change in name from Adani Power Limited to Adani Power (Mundra) Limited. Learned counsel for the Review Petitioner sought permission to file the amended memo of party.

2. Learned counsel for the Review Petitioner further submitted that the arguing counsel is not available due to personal difficulty and requested for adjournment. Learned counsel for respondent had no objection in this regard.

3. After hearing the learned counsels for the Review Petitioner and the respondent, the Commission directed the Review Petitioner to file the amended memo of parties on an affidavit, on or before, 9.3.2018.

4. The Petition shall be listed for hearing on 22.3.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**